

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.85/2001

Friday this the 9th day of February, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

M.K.Ramachandran,  
S/o Karuppan, Diesel Assistant,  
Southern Railway,  
presently working at Shoranur,  
Permanent Address at  
Melekodakkat House,  
Feroke PO, Calicut Dist.

...Applicant

(By Advocate Mr. TC Govdindaswamy)

v.

1. Union of India, rep. by the  
General Manager,  
Southern Railway, Headquarters Office,  
Park Town PO, Madras.3.
2. The Chief personnel Officer,  
Southern Railway,  
Headquarters Office,  
Park Town PO, Madras.3.
3. The Senior Divisional Personnel Officer,  
Southern Railway,  
Palghat Division,  
Palghat.

..Respondents

(By Advocate Mr. Thomas Mathew Nellimootil (rep.))

The application having been heard on 9.2.2001, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant is a Diesel Assistant of Palghat  
Division. His grievance is that on account of the  
delay in sending him for training for no fault of his  
he is being put down in the seniority. In the  
Seniority List of Diesel Assistants circulated vide  
letter dated 14/17.7.2000 the applicant has been  
assigned seniority below several persons who would  
otherwise rank juniors to the applicant. Highlighting

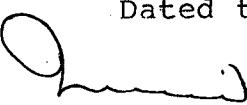
contd.....

this grievance the applicant has made a representation on 18.8.2000 to the third respondent, which has not been considered and disposed of. In these circumstances, the applicant has filed this application for a direction to take a decision on Annexure.A4 representation dated 18.8.2000.

2. When the application came up for admission, learned counsel appearing on behalf of respondents states that the application may be disposed of with a direction to the third respondent to consider and dispose of Annexure.A4 representation within a reasonable time.

3. In view of the submission of the learned counsel for the respondents, the application is disposed of at the admission stage itself directing the third respondent to consider the representation submitted by the applicant (Annexure.A4) and to give him an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 9th day of February, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

s.

List of annexure referred to:

Annexure.A4: A true copy of the representation submitted by the applicant dated 18.8.2000 addressed to the third respondent.

....